

### Ban on Rotational Transfers of Central Government Employees

3490. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that rotational transfers of all categories of Central Government employees including Defence Service personnel have been banned because of the deteriorating financial conditions of Government;

(b) if so, whether Government have considered all pros and cons of this as it may prove fatal to lakhs of employees waiting at one station for posting to another of their choice;

(c) whether Government propose to reconsider the matter and reinforce the rotational transfer policy with immediate effect and instead apply economy cut in other sphere; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA: (a) to (d). As a measure of economy, instructions had, *inter alia*, been issued in 1979, staying for a period of one year transfers involving change in headquarters except when the transfers were on account of promotions, expiry of deputation period or for very special personal reasons. These instructions did not cover the officers and personnel of the Armed Forces. When the matter was reviewed after one year, it was decided to continue the embargo on transfers of civilian Central Government employees. Rotational transfers were, however, allowed every 2/3 years in respect of persons holding 'sensitive' posts. Categorisation of posts as 'sensitive' has been left to be decided by the Secretaries of the Ministries/ Departments in consultation with their Financial Advisers.

Care has been taken to see that the general embargo on rotational transfer does not affect the Government employees adversely as the orders

permit transfers necessitated on account of promotions, expiry of deputation period or very special personal reasons. Besides relaxations have been allowed in respect of employees posted in difficult stations. Government, therefore, do not propose to make any modifications in these instructions.

12.00 hrs.

MR. SPEAKER: Shri Pranab Kumar Mukherjee.

### PAPERS LAID ON THE TABLE

AUDIT REPORT OF COFFEE BOARD FOR 1978-79 AND 1979-80 (GENERAL FUND) AND FOR 1977-78 (POOL FUND) AND A STATEMENT FOR DELAY, REVIEWS ON AND ANNUAL REPORTS ON THE WORKING OF MINERAL DEVELOPMENT BOARD, NEW DELHI FOR 1979-80 AND COTTON CORPORATION OF INDIA LTD. BOMBAY FOR 1979-80 AND STATEMENTS FOR DELAY ETC. ETC.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table:

(1) (i) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the years 1978-79 and 1979-80 (General Fund) and for the year 1977-78 (Pool Fund).

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Audit Report on the Accounts of the Coffee Board mentioned at (i) above.

[Placed in Library. See No. LT-3047/81].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Mineral Development Board, New Delhi, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the

Mineral Development Board, New Delhi, for the year 1979-80.

(3) A statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (2) above.

[Placed in Library. See No. LT-3048/81].

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1979-80.

(ii) Annual Report of the Cotton Corporation of India Ltd., Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-3049/81].

**SHRIMATI GEETA MUKHERJEE:** (Panskura): I have given a notice of a Calling Attention about the Delhi University Teachers' strick. (Interruptions)

**MR. SPEAKER:** What is it? Why should you raise it here?

**SHRIMATI GEETA MUKHERJEE:** You should permit it. For fifteen days they are on strike.

**MR. SPEAKER:** You should come and tell me. You should not raise it here. You can tell me.

**SHRIMATI GEETA MUKHERJEE:** All right, I will tell you.

**श्री रामावतार शास्त्री (पटना) :**  
अध्यक्ष जी, वेतन समिति के मवाल को

लेकर 6 लाख टीचर्स और गवर्नमेंट एम्पलाईज आज से पूरे बिहार में हड़ताल पर हैं।

**MR. SPEAKER:** This is a State subject. No time for it.

(Interruptions)

**MR. SPEAKER:** This is a State subject. I can't. Why should you unnecessarily take the time of the House?

**श्री रामावतार शास्त्री :** आप सुन तो लीजिए। टीचर्स तो कानक्रेण्ट लिस्ट में आते हैं।

**अध्यक्ष महोदय :** आप तो शास्त्री हैं, फिर खाहम खाम ऐसा क्यों कर रहे हैं।

**SHRI HARIKESH BAHADUR** (Gorakhpur): Sub-standard blankets are being supplied to the Army.

**अध्यक्ष महोदय :** यह सवाल एक दफा उठाया जा चुका है। राजददा साहब ने उठाया था या किसी और ने उठाया था। Somebody has raised it. मुझे याद रहता है।

This has already been raised in the House.

**SHRI HARIKESH BAHADUR** (Gorakhpur): What about violation of Rules 229, 230 and 231, regarding the arrest of an Hon. Member, Shri Mani Ram Bagri, who has been arrested and released, but no intimation has been given?

**MR. SPEAKER:** Read the Bulletin and tell me.

**श्री मनी राम बागड़ी (हिसार) :**  
अध्यक्ष जी, यह कायदे कानून इस तरह से नहीं बदला करते हैं। फर्ज कीजिए, मुझे गिरफ्तार करें और अदालत मुझे रिलीज करे, यहां दिल्ली में मेरी गिरफ्तारी हो,